

Regd.
Urgent Court Matter

**HP STATE POLLUTION CONTROL BOARD,
BELOW BCS, PHASE-III, NEW SHIMLA**

No. PCB/OA No. 145/2021/- 7617

Dated:- 09-9-2021

From: The Member Secretary

To

The Registrar General,
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, Near India Gate, New Delhi,
Delhi 110001.

Subject:- Original Application No. 145/2021 titled Asha Katoch V/s HPSPCB & ors. pending before the Hon'ble NGT.

Sir,

Kindly refer to order dated 07-07-2021 passed by Hon'ble National Green Tribunal in the afore-cited matter related to alleged illegal construction of a seven story building on Govt. land at Mauja Rado Paid, Dharampur, Tehsil Kasauli, District Solan by Mrs. Lovely Aggarwal w/o Shri Vinod Aggarwal wherein following directions has been passed:-

".....3. In view of the above, a five member joint Committee of SEIAA, HP, Town and Country Planning Department, HP, State PCB, Special Area Development Authority, Solan and District Magistrate, Solan may look into the matter and take remedial action in accordance with law. The Committee may undertake visit to the site and interact with the stake holders. An action taken report may be furnished to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The State PCB will be the Nodal Agency for coordination and compliance. List for further consideration on 21.10.2021....."

In this connection, it is submitted that in compliance to afore-cited directions the representatives of the five member Joint Committee constituted by the Hon'ble NGT comprising of SEIAA, HP Town & Country Department, HPSPCB, Special Area Development Authority Solan and District Magistrate Solan alongwith stakeholders conducted inspection of the site on

2-8-2021 and 23-8-2021. The detailed report received from the District Magistrate, Solan is annexed as **Annexure -A**.

As per report received from the District Magistrate Solan, the committee has concluded that Smt. Lovely Aggarwal W/o Vinod Aggarwal is constructing a seven story building in her own land i.e. Khasra No. 111/2/1 measuring 0-11 bighas at Mauja Rado Paid Tehsil Kasauli, District Solan which does not fall within planning area of TCP/Special Area. Mrs. Lovely Aggarwal has undertaken the project after obtaining the permission for felling of trees from Forest Department, consent to operate from PCB, NOC from Gram Panchayat and total built up of area of construction site 1290.69 Sq. meter which is less than 20,000 Sq. meter, hence environment clearance is not applicable. The unit has obtained Provisional Registration as a tourism unit for the capacity of 18 DBR on 17-2-2-2021 from Tourism Department.

Copy of detailed report of the committee received from the District Magistrate Solan is enclosed herewith as **Annexure-A** which may kindly be taken / placed on record please.

(Encl: As above)

Yours faithfully



Apoorv Devgan, (IAS)
Member Secretary
HPSPCB, Shimla-9

o/c



ANNEXURE-A

No. Acctts.(LFA)O.A. No. 145/2021- 29375

OFFICE OF THE DEPUTY COMMISSIONER, DISTRICT SOLAN, H.P.

Date - 1.9.2021

From

The Deputy Commissioner,
Solan, District Solan, Himachal Pradesh.

To

✓ The Member Secretary,
HP State Pollution Control Board, Shimla-9.

Subject:-

Compliance of order dated 07.07.2021 passed by Hon'ble NGT in OA No. 142/2021 titled Asha Katoch versus HP SPCB and ors.

Sir,

Kindly refer to your office letter number HPSPCB (DL-304)/OA No. 145/2021-4298-4302 dated 19.07.2021 on the subject captioned above.

In this regard, as per the directions of Hon'ble NGT vide order dated 07.07.2021, a committee was constituted under the Chairmanship of Sub-Divisional Officer (C), Kasauli and Town and Country Planner, Solan as Member Secretary to conduct joint inspection of the site where alleged illegal construction and encroachment have been done.

Accordingly, the Chairman of Committee i.e Sub-Divisional Officer (C), Kasauli vide letter number SDM/KSL/Reader/2021-2007 dated 01.09.2021 has submitted the joint inspection report as conducted on 02.08.2021 and 23.08.2021, which is being submitted for your kind information and further necessary action at your end please.

Yours faithfully,


**(Kritika Kulhari) IAS,
Deputy Commissioner,
Solan, District Solan, HP.
Phone No. 01792-220656**

Endst. No. as above

Date:.....September, 2021

Copy to the Sub-Divisional Officer (C), Kasauli w.r.t. the letter as referred above for information.

-sd-

**(Kritika Kulhari) IAS,
Deputy Commissioner,
Solan, District Solan, HP.
Phone No. 01792-220656**

No.SDM/KSL/Reader/2021- 2007
Office of the Sub-Divisional Officer(c)
Kasauli, District Solan, (H.P.)

Dated, 01.09.2021 Kasauli September, 2021

To,

The District Magistrate,
Solan, Distt. Solan, Himachal Pradesh.

Subject: Joint inspection report in Compliance of Order dated 07-07-2021 passed by the Hon'ble NGT in OA No. 145/2021 titled Asha Katoch V/s HPSPCB &Ors. thereof.

Respected Madam,

This is in reference to the order dated 07-07-2021 passed by the Hon'ble NGT in above cited matter, related to illegal construction of a seven-story building at Mauja Rado-Paind, Dharampur, Tehsil Kasauli, Distt. Solan, H.P. by Mrs. Lovely Aggarwal, w/o Shri Vinod Aggarwal. In this regard a five-member Joint committee constituted by the Hon'ble NGT comprising SEIAA, HP TCP department, HPSPCB, SADA Solan and District Magistrate Solan. Further the site was inspected by the committee constituted by District Magistrate Solan under the Chairmanship of the undersigned on dated 02nd August, 2021 and dated 23rd August, 2021 along with other stakeholders as directed by the District Magistrate Solan vide letter No. Accts. (LFA)OA No. 145/2021 27202 dated 24.07.2021 and No. Accts. (LFA)OA No. 145/2021-28830 dated 23.08.2021 (**Annexure-1& 2**) All the committee members were present on the spot.

The Brief facts of the case reported by the members of Joint inspection committee:-

That Mrs. Lovely Aggarwal W/o Sh. Vinod Aggarwal is constructing a seven story building in Khasra no. 111/2/1 measuring 0-11 bighas area and the site is located on the village road connected to village Matla (Rado Paind), Dharampur, which bifurcates form the 4- lane road near U-turn curve, Police Station Dharmapur Tehsil Kasuali District Solan H.P.

That Naib-Tehsildar, Settlement, Circle Dharmapur Tehsil Kasauli vide letter no. Rev/S.N.T/D-2021-302 dated Nil (**Annexure-3**) has submitted that the building in question in Khasra no. 111/2/1 measuring 0-11 bighas of Smt. Lovely Aggarwal is being constructed in her own land and in the north of said building Khasra no. 250/112/2/1 measuring 0-4 bighas there is a building of Sh. Promod Kumar S/o Rameshwar and Ashok Kumar S/o Bhagirath in which Mrs. Asha Katoch applicant has purchased a flat on the first floor. There exists a road of six meter width in between the buildings, one owned by the applicant and

another one being constructed by Mrs. Lovely Aggarwal. Further submitted that towards the south area measuring 3-2 Bighas in the Khasra no. 110 There is a road where a protection wall has been constructed and the transformer of HPSEB exists. In addition to above a case of illegal encroachment in Khasa no. 110/1 measuring 0-2 bighas is under trial in the court of Naib-Tehsildar, land Settlement Circle Dharampur Tehsil Kasauli against Mrs. Lovely Aggarwal.

That the department of Forest vide office endorsement no.248/Dharmapur dated 02.08.2021 (**Annexure-4**) has submitted that Mrs. Lovely Aggarwal has applied for permission to fell 5 no. pines trees in her land which was entered in the concerned register at page no. 44 Sr. No. 58, out of these five trees four trees have already been felled and one tree is standing at the site during inspection. Furthermore the forest department has provided a notification bearing no. FFE-B-A-4/99-1 Dated 15th March 2017 which envisaged that permission is not required up to 5 trees in one financial year in case of broad leaved species including Chil.Ban/Oak and up to 3 trees in case of conifers. Up to 10 trees with the permission of Range Forest officer and more than 10 trees with the written permission of DFO concerned in private land not classified as forest. (**Annexure -5**)

That the Town and Country Planner, Solan vide its office letter no. HIM/ATP/KSL/NGT MATTER/Vol-V/21-203 dated 03.08.2021 (**Annexure-6**) has submitted that the Revenue Village Rado-Paind does not fall within the jurisdiction of any panning/Special area under the provisions of Himachal Pradesh Town and Country Planning. As regards the judgment of Hon`ble NGT in OA No. 506/2015 order dated 05.10.2018 is only applicable over the Kasauli Planning area whereas the Revenue village Rado-Paind is not covered under the jurisdiction of Kasauli Planning area.

 The Regional Officer, HPSPCB, Parwanoo, vide office letter PCB/RO Pwn./Misc. Court Case/2021-590 dated 04.08.2021 has submitted that Consent to Establish for establishing a tourism unit for the capacity of 18 DBR and 01 no. restaurant in Village Rodopaid P/O Dharampur, Solan 173209, Kasauli, and Consent to Establish was issued to the unit vide Online Consent Mechanism Monitoring System vide consent no. CTE/BOTH/NEW/RO/2021/3810780 dated 13.07.2021 valid till 12.07.2022 (**Annexure -7**).

for the treatment and disposal of sewage the unit has proposed to provide the Septic tank of capacity 16 KLD along with soak pit, for handling and disposal of garbage the condition was imposed that unit has to submit the provisions for segregation and disposal of biodegradable & non-biodegradable waste prior to the application for Consent to Operate in

compliance with SWM Rules, 2016 and for rain water unit has submitted proposal to provide the rain water harvesting system.

The Director-cum-member Secretary, State level Impact Assessment Authority (SEIAA), vide letter no. File No. S&T/HP-OA No. 145/2021-1291-95 28th August, 2021, (**Annexure-8**) has submitted that on the basis of document submitted that the alleged building area falls outside the limits of TCP area (i.e. Kasauli Planning Area) and NOC approved drawing by the Gram Panchayat Anji Matla shows that the built-up area is 1290.69 square meter , which is less than 20,000 sq. meter and as per Environment Impact Assessment Notification, 2006, subsequent amendments thereof, the environment clearance is not applicable to this project.

The Executive Engineer, HPPWD (B&R), Kasauli vide office letter no. PW/KAS/WA/Building/2021-22-4761-62 dated 02.08.2021 has submitted that the road connected to village Matla (Rado Paind), Dharampur, which bifurcates from the 4- lane road near U-turn curve, Police Station Dharampur Tehsil Kasauli District Solan H.P. has not been constructed by this department and the link road has been constructed by the Local Panchayat and PWD has done no work at all on this road. (**Annexure-9**).

The statement of Mrs. Lovely Aggarwal has been recorded in which she has stated that she is the owner of the land at Khata /Khatuni no. 42/52 Khasra no. 111/2/1 Rakba Taadadi 0-11 Biswa Mouza at (Rado Paind) Tehsil Kasauli District Solan H.P. and the building is being constructed by her for which she has taken the NOC from Panchayat, (**Annexure-10**) according to the map seven storeys building is to be constructed out of which the five storeys have been constructed but in her statement she stated that only six storeys are being constructed by her .She further stated that the above building would be used for Hotel for which she has obtained the permission from Tourism Department and consent from Pollution control board.

The husband of complainant (Smt. Asha Katoch) Brig. D C Katoch was interacted telephonically as he was not available at site during the course of inspection and he submitted that (i) the owner of the building is not a Himachali agriculturalist (ii) the owner has constructed unauthorized structure and have illegal encroachment (iii) A concrete mixture installed for the construction of building and creating air and noise pollution (iv) the number of story are more than 02 in numbers whereas in village area it is restricted to 1.5 only (v) the building is being constructed in less than 05 meter distance from the road. Whereas in reference to issues raised by Brig. D C Katoch, and in view of joint inspection conducted and reply letter received from the department concerned it is observed that (i) as per reply of

Naib-Tehsildar, Settlement, Circle Dharmapur Tehsil Kasauli, the owner of the building is constructing the building in her own land and matter regarding encroachment on Govt land has been verified at the site and it has been found that no illegal construction of building is being undertaken on the Govt. land, however the owner has made a path /access to her land from Govt. land bearing Khasra no. 111/2/1 for which a case under section 163 of HP land revenue act has been initiated in the court of Naib-Tehsildar, Settlement, Circle Dharmapur Tehsil Kasauli (ii) As per TCP report and NOC from Gram Panchayat the building is outside the Limits of TCP area and outside the limits of Special Planning area, and hence the question of unauthorized construction does not arise, however the owner has got NOC approved drawing from the gram panchayat (iii) The mentioned concrete mixture was not found at the site during the course of inspection. (iv) There is no such notification regarding construction of building in the rural area (v)The road in question is not a an HPPWD road and same is local road constructed by the habitants. However, there is distance of about 06 meters between the house of complainant and the alleged building being constructed by Mrs. Lovely Aggarwal.

Therefore, based on the reports provided by the members of the committee it is concluded that Smt. Lovely Agarwal W/o Sh. Vinod Aggarwal is constructing a Seven story building in her own land i.e. Khasa no. 111/2/1 measuring 0-11 Bighas which is out of the planning area of TCP/Special Area. Mrs. Lovely Aggarwal has undertaken the project after obtaining the permission for trees from forest Department, CTE from PCB, NOC from Gram Panchayat and as total built-up area of construction site is 1290.69 Sq. meter which is less than 2000.00 Sq. Meter hence Environment Clearance not applicable and obtained provisional registration as a tourism unit for the capacity 18 DBR vide no. DTO-SLN-12-202/20-2485 dated 17.02.2021(**Annexure-11**).

copy of the approved map is also attached (**Annexure-12**)

Copy of NOC from Gram Panchayat Anji Matlaattached. (**Annexure-13**)

Copy of Attendance sheets attached .(**Annexure 14 &15**)

The detailed report is therefore submitted for further necessary action please.

Yours sincerely,



Sub Divisional Officer (Civil)

Sub Division Kasauli Distt. Solan (H.P.)

Dy. No. - 1264
36-7-2021

2.8.21
11 AM



Annexure - I

No. Accts. (LFA)OA No. 145/2021 - 27202

OFFICE OF THE DEPUTY COMMISSIONER, DISTRICT SOLAN, H.P.

Date- 24/07/2021

OFFICE ORDER

WHEREAS an original application no. 145/2021 has been filed before the Hon'ble NGT regarding construction of a seven story high rise building at Mauja Rodo Paid, Dharampur, Tehsil Kasauli by Mrs. Lovely Aggarwal w/o Sh. Vinod Aggarwal on the Govt. land and the fifth floor of the building is close to the electric transformer.

AND WHEREAS the said case is listed on 21.10.2021 and it has been requested to take remedial action in accordance with law and file affidavit before the Hon'ble NGT within one week.

Therefore, in view of the above, a Committee under the Chairmanship of Sub-Divisional Officer (Civil), Kasauli, District Solan and Town & Country Planner Solan as Member Secretary, is hereby constituted including the following members to inspect the site where illegal construction has been raised and illegal cutting of trees has also been done and submit detailed report to the undersigned within 7 days, so that further action could be taken accordingly.

1.	The Sub-Divisional Officer (Civil), Kasauli.	Chairman
2.	Representative of Superintendent of Police, Solan.	Member
3.	The Divisional Forest Officer, Solan.	Member
4.	The Regional Officer, HPSPCB Parwanoo.	Member
5.	The Tehsildar, Kasauli.	Member
6.	The Executive Engineer, HPPWD, Kasauli.	Member
7.	The Assistant Town and Country Planner, Kasauli.	Member
8.	The Town & Country Planner, Solan.	Member Secretary

If any orders passed by the Hon'ble NGT are violated, the committee shall be held responsible.


(Kritika Kulhari) IAS,
District Magistrate,
Solan, Distt. Solan, HP.
Date: 24/7/2021

Endst. No. as above

Copy to the following for strict compliance please:-

1. The Superintendent of Police, Solan is requested to depute his representative with the SDM, Kasauli for smooth completion of this task.
2. The Sub-Divisional Officer, Kasauli, District Solan for immediate compliance.
3. The Divisional Forest Officer, Solan for necessary action.
4. The Regional Officer, HPSPCB Parwano for necessary action.
5. The Tehsildar, Kasauli, for necessary action.
6. The Executive Engineer, HPPWD, Kasauli, for necessary action.
7. The Town and Country Planner, Solan for necessary action.
8. The Assistant Town and Country Planner, Kasauli for necessary action.


District Magistrate,
Solan, Distt. Solan, HP.
Phone No. 01792-220656



No. Acctts. (LFA) OA No. 145/2021-28830

OFFICE OF THE DEPUTY COMMISSIONER, DISTRICT SOLAN, H.P.

Date- 23.8.2021

Corrigendum

WHEREAS an order was issued by the undersigned vide no Acctts. (LFA) OA No.145/2021-27202 dated 24.07.2021 by constituting a committee under the Chairmanship of Sub-Divisional Officer (C), Kasauli and the Town and Country Planner, Solan as Member Secretary, for conducting site inspection of the area where illegal construction has been raised by Mrs. Lovely Aggarwal at Mauja Rado Paind, Dharampur, Tehsil Kasauli, District Solan, HP.

AND WHEREAS as per the direction of Hon'ble NGT vide order dated 07.07.2021, a member of State Level Environment Impact Assessment Authority (SEIAA), Department of Environment, Science & Technology, HP, Shimla was also to be included as member of the Committee so constituted for this purpose.

NOW THEREFORE, by virtue of this corrigendum, Dr. Manum Sharma, Environment Monitoring & Evaluation Officer, Department of Environment, Science & Technology, HP, Shimla as nominated representative of SEIAA, is hereby included as member of the committee.

(Kritika Kulhari) IAS,
District Magistrate,
Solan, Distt. Solan, HP. (A)
Phone No. 01792-220656
Date:- 23rd August, 2021

Endst. No. as above :- 28830

Copy to the following for information and strict compliance please:-

1. The Superintendent of Police, Solan, District Solan.
2. The Sub-Divisional Officer (C), Kasauli, District Solan.
3. The Divisional Forest Officer, Solan, District Solan.
4. The Regional Officer, HP State Pollution Control Board, Parwanoo .
5. The Tehsildar, Kasauli, District Solan.
6. The Executive Engineer, HPPWD, Kasauli, District Solan.
7. The Town and Country Planner, Solan, District Solan.
8. The Assistant Town and Country Planner, Kasauli, Distt. Solan.
9. Dr. Manum Sharma, Environment Monitoring & Evaluation Officer, Department of Environment, Science & Technology, HP, Shimla.

(Kritika Kulhari) IAS,
District Magistrate,
Solan, Distt. Solan, HP.
Phone No. 01792-220656 (A)

क्रमांक रैव0/एस0एन0टी0/डी0/2021- 302
कार्यालय नायब तहसीलदार भू-व्यवस्था धर्मपुर
तहसील कसौली जिला सोलन हिमाचल प्रदेश।
दिनांक धर्मपुर

रोवामें,

उप मण्डलाधिकारी (ना0)
कसौली जिला सोलन।

विषय:- रिपोर्ट निरीक्षण मौका बावत अराजी श्रीमती लवली पत्नी विनोद कुमार निवासी
रड़ोपैन्द के सन्दर्भ में।

महोदय,

जयहिन्द!

उपरोक्त विषय के सन्दर्भ में आपके निरीक्षण मौका दिनांक 02.08.2021मौजा रड़ोपैन्द तहसील कसौली बावत अराजी श्रीमती लवली पत्नी विनोद कुमार निवासी रड़ोपैन्द के दौरान दिये गये मौखिक आदेशों के अनुसार रिपोर्ट बावत स्थिति मौका के मुताबिक निम्नलिखित है:-

श्रीमती लवली पत्नी विनोद कुमार मौजा रड़ोपैन्द में अराजी खसरा नम्बर 111/2/1 रकबा तादादी 0-11 बीघा की मालिक है।श्रीमती लवली द्वारा उक्त खसरा नम्बर में बहुमंजिला भवन का निर्माण किया जा रहा है,जोकि उसकी नीजि मलकीयत में हो रहा है।श्रीमती लवली की मलकीयत के उतर में अराजी खसरा नम्बर 250/112/2/1 रकबा तादादी 0-4 बीघा है।जोकि मलकीयत प्रमोद कुमार पुत्र रामेश्वर व अशोक कुमार पुत्र भागीरथ है।श्रीमती लवली व प्रमोद कुमार आदि मालकान के नम्बरान खसरा के मध्य 6 मीटर चौड़ा रास्ता है,जोकि अराजी खसरा नम्बर 250/112/2/1 रकबा 0-4 बीघा में स्थित है।शेष रकबा पर बहुमंजिला भवन जिसमें फ्लैट बने हुए हैं,का निर्माण किया गया है।श्रीमती लवली की मलकीयत 111/2/1 रकबा 0-11 बीघा के दक्षिण में मलकीयत सरकार अराजी खसरा नम्बर 110 रकबा 3-2 बीघा है जिसमें सड़क व सड़क की दीवारें,जंगल तथा एक बिजली विभाग का ट्रांसफारमर मौजूद है,इसके इलावा उक्त नम्बर खसरा के कुछ भाग खसरा नम्बर 110/1 अराजी 0-2 बीघा पर श्रीमती लवली पत्नी विनोद कुमार के विरुद्ध प्रकरण कब्जा नाजायज न्यायालय नायब तहसीलदार भू-व्यवस्था वृत धर्मपुर में विचाराधीन है।जिसके प्रति श्रीमती लवली पत्नी विनोद कुमार ने उक्त सरकारी भूमि पर किसी भी प्रकार का कब्जा न करने बारा ब्यान दर्ज करवाए हैं।श्रीमती लवली व प्रमोद कुमार आदि व सरकार हिमाचल प्रदेश से सम्बन्धी नकल जमावन्दी व अक्स ततीमा व नजरी नकशा तैयार करके विस्तृत रिपोर्ट सहित आगाभी कार्यवाही हेतु सेवा में प्रेषित है।

भवदीय

R. R. R.

नायब तहसीलदार भू-व्यवस्था
वृत धर्मपुर तहसील कसौली।

Reader
38.2021

क्रमांक /धर्मपुर
हिमाचल प्रदेश वन विभाग
दिनांक धर्मपुर

प्रेषक वन परिक्षेत्र अधिकारी धर्मपुर प्रेषित वन मंडलाधिकारी सोलन
विषय संयुक्त निरीक्षण मौजा रडो पैद धर्मपुर तहसील कसौली जिला सोलन हिमाचल प्रदेश।

ज्ञापन

आपके कार्यालय के सन्देश दिनांक 31.7.2021, 1434-43/SDMKasauli दिनांक 30.7.2021 के सन्दर्भ में।

उपरोक्त विषय के सन्दर्भ में वन खण्डाधिकारी धर्मपुर ने रिपोर्ट की है की दिनांक 02.08.2021 को श्री मती लवली धर्मपत्नी श्री विनोद कुमार मौजा रडो पैद धर्मपुर तहसील कसौली जिला सोलन हिमाचल प्रदेश का संयुक्त निरीक्षण किया गया। जिसमें उपरोक्त पत्र में लिखे सही विभागों के अधिकारी शामिल हुए। श्री मती लवली ने चील के 5 वृक्षों को काटने के लिए आवेदन किया था। जिसका विवरण निजी भूमि रजिस्टर कड़ों बीट में पृष्ठ संख्या 44 तथा क्रमांक संख्या 58 पर दर्ज किया गया है। प्रार्थी ने कुल 5 वृक्षों में से 4 वृक्ष ही कटे थे बाकि एक वृक्ष मौका पर खड़ा पाया गया है। इसके अतिरिक्त प्रार्थी ने कोई वृक्ष नहीं काटा है। जिसके बारे मौका पर बता दिया गया है।

वन परिक्षेत्र अधिकारी
धर्मपुर

पृष्ठांकन संख्या 248 / धर्मपुर दिनांक 02/8/2021

✓ प्रतिलिपि SDM कसौली को निजी भूमि में वृक्षों को काटने की वांछित नोटिफिकेशन प्रतिलिपि सहित सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

वन परिक्षेत्र अधिकारी
धर्मपुर

Government of Himachal Pradesh
Department of Forests.

No. FFE-B-A(3)-4/99-I

Dated Shimla-171002, the

15th March, 2017.

ORDER

The felling of trees over private, forest, non-forest lands is governed under various acts and rules formulated by the Government from time to time. It has been observed that there is lack of clarity amongst the field functionaries of the Forest Department regarding provisions with respect to felling of trees.

Therefore, in order to bring clarity the various provisions under various acts and rules governing felling of trees are given in the table below -

Sr. No.	Name of the Act(s)/ Rule(s)/ GoHP Order Governing Felling	Purpose of felling	Particulars of Authority for granting permission	Remarks
A. PRIVATE LAND NOT CLASSIFIED AS FORESTS				
1	H.P. Land Preservation Act, 1978 & GoHP Order No. FFE-B-A(3)-4/99 dated 10-09-2002	1) Bonafide domestic and agricultural use	No permission is required upto 5 trees in one financial year in case of broad leave species including Chil and Ban/Oak and upto 3 trees in case of Coniferous species; Upto ten trees with the written permission of the Range Officer and more than ten trees with the written permission of the DFO concerned.	Where private land adjoins Govt. land demarcation of land is necessary
	H.P. Land Preservation Act, 1978; GoHP Order No. FFE-B-A(3)-4/99 dated 10-09-2002	2) Felling of trees (except Ban/Oak trees) for sale purposes i.e. under Ten Year Felling Programme	Upto-50 trees - DFO concerned Upto-100 trees - CF/CCF concerned Circle Upto-200 trees - PCCF, H.P.	Felling will be done through HPSFDC Ltd. in case of nationalized species.

P. CCF (17)

DFO (6/5)

प्र.सं.सं.पां. दि.सं.
पावती सं. 5252
दिनांक 20/3/17

S/Mgt.
PCCF (Mgt.)

PCCF
16/3

244

& Order No. FFE-B-A(3)-4/99-Loose dated 11-11-2013		Above-200 trees-Govt. of H.P.	
H.P. Land Preservation Act, 1978; GoHP Order No. FFE-B-A(3)-4/99 dated 29-04-2003; Order No. F(111/2010-11 dated 03-02-2011 & Order No. FFE-B-A(3)4/1999-I dated 16-10-2014	iii) Felling of exempted species which requires no permission	Albizia ¹ , Poplar ² , Bahumia ³ , Eucalyptus ⁴ , Mulberry ⁵ , Siris ⁶ and Bamboo ⁷ Japanese Shahtoot ⁸ . In case of bamboo as per three years felling programme approved by DFO.	Where private land adjoins Govt. land demarcation of land is necessary
B. PRIVATE LAND CLASSIFIED AS FORESTS e.g. Bani, Ban & Jungle, Jungle Jhari etc.			
Forest Conservation Act, 1980	i) The case shall be required to be processed under Forest Conservation Act, 1980. Felling in this category will be granted by DFO after processing the case under F.C. Act, 1980 and getting its approval.		
C. GOVERNMENT LAND NOT CLASSIFIED AS FORESTS i.e. NON-FOREST LAND INCLUDING LAND OWNED BY OTHER DEPARTMENTS INCLUDING ACQUIRED WIDTH OF PWD/NHA1.			
GoHP letter No. FFE-13(F)13/53/2006-I dated 20-08-2011	i) Felling of trees (except Ban/Oak trees) from non-forest land in rural areas for developmental activities which is not forming compact wooded block of above 5 ha. and land is not classified as Van, Bani, and Jungle etc in Revenue record.	Chief Conservator of Forests/ Conservator of Forests of concerned circle will grant felling permission.	DFO concerned shall inspect these trees and after obtaining approval from CCF/CF, the felling will be done through HPSFDC Ltd.
GoHP letter No. Fts(F) 13-38/84 dated 11.02.1986	ii) Felling of Ban/Oak trees	There is complete ban on felling of Ban/Oak trees. In case felling is necessary for developmental purposes such as Constructions of	

			Roads, Hydro Projects, Irrigation lines, and construction of hospitals, schools, universities etc same will be accorded by Government.	
D. GOVERNMENT LAND CLASSIFIED AS 'FORESTS'				
2	Forest Conservation Act, 1980 & GoHP letter No. FFE-B-A(3)-3/2015 dated 08-07-2015	i) Felling of trees from diverted forest land where final approval has been granted by Govt. of India u/s 2 of FCA, 1980	After seeking approval of proposal by State/Govt. of India, permission of felling over diverted forest land as per GoI sanction is given by DFO. concerned.(Full powers)	Felling of trees will be done through H.P.SFDC Ltd.
3	The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006; GoHP letter No. FFE-B A(4)-1/2015 dated 17-02-2016 & MoEF, GoI letter No. 11-09/1998-FC(Pt.) dated 09-11-2016	ii) The provisions of sub-section(2) of Section 3 are applicable which provide for diversion of forest land for certain facilities managed by the Government as per details below which involve felling of trees not exceeding seventy five trees per hectare, provided that such diversion of forest land shall be allowed only if 1) the forest land to be diverted for the purposes mentioned below is less than one hectare in each case; and 2) the clearance of such developmental projects shall be subject to the	Felling permission to be given by Divisional Forest Officer concerned as per sanction maximum upto 75 trees in one ha.	-do-

		<p>condition that the same is recommended by the Gram Sabha.</p> <p>a) School</p> <p>b) Dispensary or Hospital</p> <p>c) Anganwadis;</p> <p>d) Fair Price Shop;</p> <p>e) Electric and Telecommunication lines;</p> <p>f) Tanks and other Minor Water Bodies;</p> <p>g) Drinking Water supply and Water pipelines;</p> <p>h) Water or Rain Water Harvesting structures;</p> <p>i) Minor irrigation canals;</p> <p>j) Non-conventional source of energy;</p> <p>k) Skill up-gradation or vocational training centres;</p> <p>l) Roads;</p> <p>m) Community centers;</p> <p>n) Community toilets</p>		
E. URBAN AREAS				
4	Municipal Corporation Act, 1994	<p>i) Felling of trees which are either causing danger to life and property or mandatorily required for developmental activities in Municipal Corporation, Shimla Area.</p>	<p>Permission to be granted by Cabinet Sub-committee headed by the Hon'ble Forest Minister on recommendation of Tree Authority constituted under the Chairmanship of Mayor of Corporation.</p>	<p>Felling of trees will be done by HPSFDC</p>

GoHP letter No. FFE-B-F(13)53/20 06-I dated 20.08.2011	ii) Felling of trees in Municipal/NAC areas (except Shimla Municipal Corporation) either causing danger to life and property or mandatorily required for developmental activities within the city limits which is not forming compact wooded block of above 5 ha. and land is not classified as Van, Bani, and Jungle etc in Revenue record.	Deputy Commissioner concerned will grant felling permission in the limits of Municipal/NAC areas except Municipal Corporation Shimla.	-do-
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By order,

Tarun Kapoor

Addl. Chief Secretary (Forests) to the Government of Himachal Pradesh.

Endst. No. FFE-B-A(3)-4/99-I Dated Shimla-171002, the 15th March, 2017.
Copy forwarded to:-

- ✓ 1. The Principal Chief Conservator of Forests (HoFF), Himachal Pradesh, Shimla-171001 with the request to circulate it to all concerned.
2. The Principal Chief Conservator of Forests-cum-Chief Wildlife Warden, Himachal Pradesh, Shimla-171001.
3. Guard File.

Sat Pal Dhiman

(Sat Pal Dhiman) 15-3-2017
Joint Secretary (Forests) to the Government of Himachal Pradesh.
Phone No. 0177-2621874.

Endst. No. Ft. 783-54/70(Mgt)Orders Dated: Shimla-171001, the 22 MAR 2017
Copy to CCFs(Wild Life) Dharamshala & Shimla and all CCFs/CFs(T) in H.P for information and necessary action.

Pr. CCF (Forest Management)
21/3/2017

**TOWN AND COUNTRY PLANNING DEPARTMENT
HIMACHAL PRADESH**

No. HIM/ATP/KSL/NGT MATTER/Vol-V/21- 203
To

Dated: 03.08.2021

✓ The Sub-Divisional Officer (Civil),
Kasauli, Distt. Solan, H.P.

Subject: O.A. No. 145/2021 before the Hon'ble National Green Tribunal, New Delhi.
Reference: Your office order No. KSL/SDM/Reader/2021-1434-43 Dated 30 July, 2021.

Sir,

"Jai Hind"

This is with reference to your office orders under reference on the subject as cited to above. In this regard, it is submitted that the building/site in question was inspected on 02/08/2021 by the committee constituted by the worthy Deputy Commissioner, District Solan vide office order No. Accts. (LFA)OA No. 145/2021-27202 Dated 24/07/2021 under the chairmanship of your good-self including Town and Country Planner, Solan as the Member Secretary and Assistant Town Planner, Kasauli as one of the members of the committee. It was observed during the site inspection that the building in question is currently a five-storeyed frame structure being constructed over land comprising Revenue Village Rado-Paind, Hadbast No. 767, Tehsil Kasauli, Distt. Solan (H.P.). As apprised by the representative of HPPCB, the said building is being constructed for tourism use and consent to establish is also issued in favour of Smt. Lovely Aggarwal. It is pertinent to mention here that Revenue Village Rado-Paind does not fall within the jurisdiction of any Planning/Special Area under the provisions of Himachal Pradesh Town and Country Planning Act, 1977, at present. Therefore, the provisions of Act ibid are not applicable over the said land for Tourism purpose.

As regards the judgment of Hon'ble National Green Tribunal, New Delhi dated 05/10/2018 in O.A. No. 506/2015 is only applicable over the Kasauli Planning Area whereas, the Revenue Village Rado-Paind is not covered under the jurisdiction of Kasauli Planning Area. However, notification of the Govt. of Himachal Pradesh vide No. TCP-F(4)-4/2006 Dated 15/01/2007 containing the list of revenue villages wherein provisions of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977) are enforced in the Kasauli Planning Area is enclosed as Annexure-A.

Submitted for kind information and further necessary action please.

Encl: As above

Yours' faithfully,

Akshay
03/08/2021

Assistant Town Planner,
Sub-Divisional Town Planning Office,
Kasauli, Distt. Solan (H.P.)

[Signature]
Town and Country Planner,
Divisional Town Planning Office,
Solan, Distt. Solan (H.P.)

AUTHORITATIVE ENGLISH TEXT OF THIS DEPARTMENT NOTIFICATION NO. TCP-F(4)-42006 DATED 15-01-2007 AS REQUIRED UNDER CLAUSE (3) OF ARTICLE 348 OF THE CONSTITUTION OF INDIA.

**GOVERNMENT OF HIMACHAL PRADESH
TOWN AND COUNTRY PLANNING DEPARTMENT**

No. TCP-F(4)-42006

Dated, Shimla-2

15-01-2007.

NOTIFICATION

In exercise of the powers conferred by clause (a) of sub-section(2) of Section-13 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), the Governor, Himachal Pradesh, is pleased to include the following revenue villages (Hadbast Nos.) in the Kasauli Planning Area already notified vide No. PBW (B&R) (B) 24(1)/91, dated 7.11.1996 published official in Gazette on dated 28.12.1996 for the purpose of aforesaid Act.

Additional areas shall included following revenue villages:-

Sr. No.	Name of revenue Village	Hadbast No.	Patwar Circle
1.	Dochi	102	Garkhal
2.	Nadali	103	Basal (Jabli)
3.	Jangeshu	86/955	Tiro (Parwanoo)
4.	Nalhog	87/959	-do-
5.	Tipra	86/952	-do-
6.	Khajret	472	Chamian
7.	Uperli Gangudi	473	-do-
8.	Nehli Gangudi	474	-do-
9.	Jagjit Nagar	478	Jagjit Nagar.

Consequent upon the enforcement of the provisions of the Act ibid in above Revenue villages, the Himachal Pradesh Town & country Planning Act, 1977 (Act No.12 of 1977) shall be in force to the re-defined limits of Kasauli Planning Area as per specifications given below :-

EAST:- Starting from outer boundary of village Kumharda Hadbast No. 766 continuing with outer boundary of village Dharampur Bathol Hadbast No. 768, village Shilly Khurd Hadbast.No. 759, village Shilly Kalan Hadbast.No. 758 and up to the meeting point of Suki Johari, Garkhal Road (via Moti Kona).

NORTH:-

Then following this road upto outer boundary of village Badah Hadbast.No. 714 continuing with outer boundary of village Chabal Hadbast.No. 715, village Khadoli Hadbast.No. 717, village Chamian Hadbast No. 4, village Khajret

Town Planning Office
Diary No. 2715
Date 29/1/07

-17-

Hadbast.No. 475, village uperly Gangudi Hadbast.No. 473, village Nichly Gangudi Hadbast.No. 474 and upto outer boundary of village Jagjit Nagar Hadbast.No. 478.

WEST:-

Starting from outer boundary of village Jagjit Nagar Hadbast No. 478 continuing with outer boundary of village Chamian Hadbast No. 4, village Banjani Hadbast.No. 723 up to meeting point of Garkhal Kud then following Garkhal Khud upto the meeting point of outer boundary of village Kasauli Gaon Hadbast Number 99 following the outer boundary of village Kasauli Hadbast No. 99 upto outer boundary of village Nahri Hadbast No. 155 then following the outer boundary of village Chhatyan Hadbast No. 157, village Mashobra Hadbast No. 158, village Shilaro Khurd Hadbast.No. 956, village Jangeshu Hadbast No. 86/955, village Tipra Hadbast No. 86/952, village Nalhog Hadbast No. 87/959 and upto the existing boundary of parwanoo Planning Area.

SOUTH:-

Starting from the existing boundary of Parwanoo Planning Area and then following the outer boundary of village Nalhog Hadbast No. 87/959, village Tipra Hadbast No. 86/952 and upto meeting point of outer boundary of Kasauli Cantt. Then following outer boundary of kasauli Cantt. Hadbast No. 395, village Dochi Hadbast No. 102, village Nadoh Hadbast No. 103, village Gosan Hadbast No. 101, village Garkhal Hadbast No. 713, village Sanawar Hadbast No. 396, village Mangoti Hadbast No. 105, village Sanwara Hadbast No. 106, village Mando Matkanda Hadbast No. 107 and upto the outer boundary of village Kumharda Hadbast No. 766.

Total revenue villages wherein provisions of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977) are enforced shall now be as follows :-

Sr. No.	Name of Revenue Village	Hadbast No.	Remarks
1.	Thare Ka Thakurdwara	765	-
2.	Kumharda	766	-
3.	Shilli Kalan	758	-
4.	Shilli Khurd	759	-
5.	Sanawar Village	396	-
6.	Sanawar(School)	104	-
7.	Badah	714	-
8.	Chabal	715	-
9.	Khadoli	717	-
10.	Chamain	4	It includes Khol (Kheel)
11.	Banjani	723	-
12.	Shatyana	716	-
13.	Deori	98	It includes Ticket Hatti.
14.	Kasauli Gaon	99	It includes Kumari, Panwa, Khil, Brewery Panwa, Nalwa, Kashivilla, Khacher Khana, Attawa, Patta.
15.	Nahari	155	-
16.	Chhatyan	157	-

17.	Mishobra	158	It includes Bharali Manoon.
18.	Shimla/Kinnor	952	-
19.	Shalra Kalan (Salra Kalan)	27	It includes Kamughat Bhargial.
20.	Garkha	71	-
21.	Katal ka Haru	100	-
22.	Gusan	101	It includes Motikona Jamantu
23.	Saswan	105	It includes Suji Gara.
24.	Mangoti	105	-
25.	Mando-Makanda	107	-
26.	Dharampur Bhatol	768	-
27.	Dechi.	102	-
28.	Nadoh	103	-
29.	Nalhog	87/959	-
30.	Tipra	86/952	-
31.	Jangeshu	86/955	-
32.	Khajret	472	-
33.	Uperly Gangudi	473	-
34.	Niichly Gangudi	474	-
35.	Jagrit Nagar	478	-

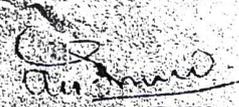
By order
Principal Secretary (TCP) to the
Government of Himachal Pradesh.

Ends. No. TCP-F(4)-4/2006

Dated, Shimla-2. 15-01-2007.

Copy forwarded to the followings for information please: -

1. The Chief Secretary to the Government of Himachal Pradesh.
2. The F.C. cum- Secretary (Revenue) to the Govt. of H.P.
3. The Divisional Commissioner, Shimla/Deputy Commissioners Shimla/Solan.
4. The Director, Town and Country Planning Department, H.P. Shimla-9 with 10 spare copies.
5. The Director, Urban Development, H.P. Shimla-2.
6. The Commissioner, Municipal Corporation, H.P. Shimla-1.
7. The C.E.O. cum-Secretary, HIMUDA, Shimla-171002.
8. The Controller, Printing and Stationery, H.P. Shimla-5 for publication in Rajpatra (Extra Ordinary).
9. The Town and Country Planner, Divisional Town Planning Office, Shimla, Solan.
10. The D.L.R. cum- Under Secretary (Law) H.P. Secretariat, Shimla.


Under Secretary (TCP) to the
Govt. of Himachal Pradesh.

(Authoritative English text of this Department and Notification No: TCP-F(4)-4/2006 Dated 15-01-2007 as required under clause (3) of Article 348 of Constitution of India).

GOVERNMENT OF HIMACHAL PRADESH
TOWN AND COUNTRY PLANNING DEPARTMENT

No. TCP-F(4)-4/2006 Dated Shimla-2 15-01-2007

NOTIFICATION

Whereas some areas have been included in the Kasauli Planning Area and its limits have been re-defined under clause(a) of sub-section(2) of Section-13 of the Himachal Pradesh Town & Country Planning Act, 1977 (Act No. 12 of 1977) vide Notification No. TCP-F(4)-4/2006 dated 15-01-2007.

And whereas existing landuse map of the included areas of the said Planning area has not yet been published under Sub-Section (1) of Section-15 of the Act *ibid.*

And whereas the Governor of Himachal Pradesh is satisfied that in the aforesaid included areas of the Planning Area, the change of landuse or any building operation therein is likely to cause injurious disturbance of the surface or any land or soil, or is considered detrimental to the preservation of the soil, prevention of land slips, or protection against erosion, or is likely to make it difficult to plan and develop the areas in question in accordance with the provisions of the aforesaid Act.

Now, therefore, in exercise of the powers conferred by sub-section (1) of Section-15-A of the Himachal Pradesh Town & country Planning Act, 1977 (Act No.12 of 1977), the Governor, Himachal Pradesh, is pleased to freeze the existing landuse of the included area in the Kasauli Planning Area from the date of publication of this Notification in Himachal Pradesh Rajpatra for a period of three years

By order

Principal Secretary (TCP) to the
Government of Himachal Pradesh.

- 2. -

Ends. No. TCP-F(4)-4/2006

Dated, Shimla-2.

15-01-2007.

Copy forwarded to the followings for information please: -

1. The Chief Secretary to the Government of Himachal Pradesh.
2. The F.C. cum- Secretary (Revenue) to the Govt. of H.P.
3. The Divisional Commissioner, Shimla/Deputy Commissioners Shimla/Solan.
4. The Director, Town and Country Planning Department, H.P. Shimla-9 with 10 spare copies.
5. The Director, Urban Development, H.P. Shimla-2.
6. The Commissioner, Municipal Corporation, H.P. Shimla-1.
7. The C.E.O. cum-Secretary, HIMUDA, Shimla-171002.
8. The Controller, Printing and Stationery, H.P. Shimla-5 for publication in Rajpatra (Extra Ordinary).
9. The Town and Country Planner, Divisional Town Planning Office, Shimla, Solan.
10. The D.L.R. cum- Under Secretary (Law), H.P. Secretariat, Shimla.


Under Secretary (TCP) to the
Govt. of Himachal Pradesh



H.P. STATE POLLUTION CONTROL BOARD

SCF- 6, 7, 8, Sec-4, Parwanoo, Distt. Solan (H.P.) 173220

Telefax- 01792-234081, Website: <http://hppcb.nic.in/>

F.No. PCB/ RO Pwn/ Misc. Court Case/ 2021- 590

Dated 04.08.2021

To

The Sub-Divisional Officer (C),
Kasauli, Distt. Solan.

Subject: Compliance of Order dated 07-07-2021 passed by the Hon'ble NGT in OA No. 145/2021 titled Asha Katoch V/s HPSPCB & Ors.

Sir,

This is in reference to the order dated 07-07-2021 passed by the Hon'ble NGT in above cited matter, related to illegal construction of seven story building at mauja Rado Paind, Dharampur, Tehsil-Kasauli, Distt. Solan, H.P. by Mrs. Lovely Aggarwal, W/o Shri Vinod Aggarwal. In this regards a five-member Joint committee constituted by the Hon'ble NGT comprising SEIAA, HP TCP Department, HPSPCB, SADA Solan and District Magistrate Solan. Further the site was inspected under the Chairman-cum-SDM Kasauli on dated 2nd August, 2021 along with other stack holders as directed by the District Magistrate Solan vide letter No. Acctts. (LFA) OA No. 145/2021- 27202 dated 24.07.2021. The status of the construction site with reference to the compliance of provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 is as below:

1. The unit has applied for the Consent to Establish for establishing a tourism unit for the capacity of 18 DBR and 01 no. restaurant in Village- Radopaind, P/O Dharampur, Solan-173209, Kasauli, and Consent to Establish was issued to the unit vide Online Consent Mechanism Monitoring System vide consent no. CTE/BOTH/NEW/RO/2021/3810780 dated 13.07.2021 valid till 12.07.2022 (copy enclosed).
2. For the treatment and disposal of sewage the unit has proposed to provide the Septic Tank of capacity 16 KLD along with soak pit, for handling and disposal of garbage the condition was imposed that unit has to submit the provisions for segregation and disposal of bio-degradable and non-biodegradable waste prior to the application for Consent to Operate in compliance with SWM Rules, 2016 and for rain water unit has submitted proposal to provide the rain water harvesting system. The built-up area as per submitted proposal drawing is as 1290.67 sq. meters which is less than 20,000 sq. meter and hence the project for the construction activity was processed without Environment Clearance.

This is submitted for favor of kind information please.

Yours faithfully,


(Pradeep Moudgil)

AEE, HPSPCB, R.O. Parwanoo



H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No : 2832

Date: 13/07/2021

Industry Registration ID: HP11856690

Application No : 3810780

To,
Serene woods
Village rodopaind po dharampur
Dharampur
Solan parwanoo
173209

Subject: Consent to Establish u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Establish' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to Establish an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Establish under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTE/BOTH/NEW/RO/2021/3810780
Date of issue :	13/07/2021
Date of expiry :	12/07/2022
Certificate Type :	NEW
Previous CTE No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Lovely Aggrawal , (Proprietor)
Address of Industrial premises	Serene woods, Village rodopaind po dharampur , Dharampur ,Solan parwanoo-173209
Capital Investment of the Industry	102.0 lakhs
Category of Industry	Green
Type of Industry	3052-Hotels (up to 20 rooms and without boilers) having waste water generation less than 10 KLD and no Hazardous waste generation
Scale of the Industry	Small
Office District	Solan parwanoo
Capacity	18 DBRs Number/Year, Restaurant- 01 of seating capacity approx. 20 persons
Products (Name with quantity per day)	

"This is computer generated document from OCMMMS by HPSPCB"

Serene woods, Village rodopaind po dharampur , Dharampur , Solan parwanoo, 173209

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Hotel (18 DBRs)	Number/Year	18	Nil	Lodging Purpose
Restaurant (20 Seated)	Number/Year	01	Nil	Serving Food

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
Septic Tank	16	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	6.4	Soak Pit/Septic Tank	Other

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater/ Evaporator/In cinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/I ncinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	62.5 KVA	Diesel Generator	diesel oil	10 ltr/hour

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustic Enclosure +Exhaust Muffler	DG Sets	Sat Jan 15 00:02:00 IST 2022	85%	Within the prescribed standards

Digitally signed by Pradeep Moudgil
Date: 2021.07.13 11:13:40 +05'30'

Er. Pradeep Moudgil
Asth. Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

Endst. No.:

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This Consent to Establish is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further extension in the validity of the Consent to Establish, at least two months before the expiry of this 'Consent to Establish', if applicable.
or
The unit shall obtain prior Consent to Operate from the State Board, before starting operational activity and gets its completion plan approved by the Competent Authority (As applicable).
4.
 - i) The unit shall made provisions for the compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable)
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Establish' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall install adequate pollution control devices and provide the separate energy meter and flow meter. The unit shall maintain the logbook/ record with respect to operation of pollution control devices (As applicable). The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
 - b) The unit shall install flow meter and maintain the record regarding the daily water consumption.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

8. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall provide canopy and stack of adequate height of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- b) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- c) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
- d) The unit shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-
$$De = 2 LW / (L+W)$$

Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters

5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

9. The unit shall submit on-site and off-site emergency plan approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable)
10. The unit shall provide real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
11. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
12. The unit shall plant minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
13. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
14. This 'Consent to Establish' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
15. The Board reserves the right to revoke the 'Consent to Establish' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
16. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

"This is computer generated document from OCMMS by HPSPCB"

Serene woods, Village rodopaind po dharampur ,Dharampur ,Solani parwanoo,173209

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. This CTE is only for the purpose of establishing the unit for the project of 18 DBRs Number/Year, Restaurant- 01 of seating capacity approx. 20 persons.
2. This CTE is subject to orders on any litigation pending in any Court of Law.
3. The proponent shall not operate the unit before the grant of prior Consent to Operate (CTO) from the HPSPCB.
4. The unit shall comply with the discharge standard as per the provision under EPA 1986 or as amended time to time.
5. The unit shall submit the land cost at the time of CTO or RCTE application and will also submit the balance consent fee if applicable.
6. The unit shall solely be responsible for handling and disposal of Construction & demolition waste and Solid waste in compliance to C&D rules, 2016 and SWM, rules, 2016 amended time to time, respectively.
7. The unit shall take care of treatment, handling and discharge of industrial effluent and domestic sewage.
8. The unit shall apply for further renewal for CTE /CTO before the expiry of this consent.



Digitally signed by
Pradeep Moudgil
Date: 2021.07.13
11:14:08 +05'30'

Er. Pradeep Moudgil
Astt. Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)



State Level Environment Impact Assessment Authority Himachal Pradesh

Ministry of Environment Forest & Climate Change, Government of India,
at Department of Environment Science & Technology,
Paryavaran Bhawan, Near US Club, Shimla-1

Ph: 0177-2656559, 2659608 Fax: 2659609

File No. S&T/HP-OA No. 145/2021- 1291-95

Dated:

From:

Director,
Department of Environment, Science & Technology,
Government of H.P.

To

The Deputy Commissioner,
Solan, Himachal Pradesh.

Dated: Shimla-1.

the 28th Aug, 2021

Subject: Compliance of order dated 07.07.2021 passed by Hon'ble National green Tribunal in OA No. 145/2021 titled as Asha Katoch V/s HP PCB & Ors.-reg.

Sir,

Please refer to your letter no. Accts. (LFA) OA No. 145/202-28830 dated 23.08.2021, on the subject cited above, vide which it has been informed that a committee has been constituted including the representative of HP State level Environment Impact Assessment Authority (HP SEIAA), Shimla under the chairmanship of Sub-Divisional (C), Kasauli and Town and Country Planner, Solan as Member Secretary for conducting site inspection of the area where illegal construction has been raised by Mrs. Lovely Aggarwal at Mauza Rado Paind, Dharampur, Tehsil-Kasuli, District-Solan, H.P.

In this regard, it is to inform you that during the site inspection on 23.08.2021 along with the sub-committee members it was observed that on the basis of documents submitted by the Town Planning Office-Kasauli, the area is falling outside the TCP limits i.e. Kasauli Planning Area and NOC/approved drawing by Gram Panchayat Anji Matla shows that the total area is **1290.69 square meter**, which is less than 20,000 square meter and as per Environment Impact Assessment Notification, 2006, subsequent amendments thereof, the Environment Clearance is not applicable to this project. Therefore, the necessary permissions are to be granted by the local authorities and as such no comments can be offered from HP State level Environment Impact Assessment Authority (HP SEIAA).

This is for kind information and taking further necessary action in the matter please.

Thanking you,

Sincerely yours,

(Sudesh Kumar Mokhta, IAS)
Director-cum-Member Secretary,

State Level Environment Impact Assessment Authority,
Himachal Pradesh, Shimla-171 001
, 2021

Endst. no. As above;

dated the Shimla-1,

Copy to.

1. **The Member Secretary**, H.P. State Pollution Control Board, Him Parivesh, Phase-III, New Shimla-171009, for kind information & necessary action please.
2. **The Director**, Deptt. of Town & Country Planning, Govt. of Himachal Pradesh, for information please.
3. **The Sub-Divisional Officer**, (C), Kasauli, District-Solan, H.P., for information please.
4. **The Regional Officer**, HP SPCB, Parwanoo, District-Solan, HP, for information please.

(Sudesh Kumar Mokhta, IAS)
Director-cum-Member Secretary,

State Level Environment Impact Assessment Authority,
Himachal Pradesh, Shimla-171 001

HIMACHAL PRADESH
PUBLIC WORKS DEPARTMENT

No.PW/KAS/WA/Building/2021-22-4761-62

Dated: 28/21

To

The Sub-Divisional Magistrate
(Civil) Kasauli

Subject:- Illegal construction and illegal cutting of trees

Reference: - Deputy Commissioner Solan office letter No. Acctts. (LFA)
OA No. 145/2021-27202 dated:- 24/07/2021
(Joint inspection followed by your telephonic message thereof)

Please refer to the letter no as mentioned above.
In this reference it is submitted that the road connected to village Matla (Rado Paind) which bifurcates from the 4- lane road near U-turn curve, police station Dharampur has not been constructed by this department. This road link has been constructed by the Local Panchayat and PWD has done no work at all on this road.

This is for your kind information please.

Executive Engineer
Kasauli Division (B&R)
HPPWD Kasauli

Copy forwarded to Assistant Engineer Kasauli Sub-Division HPPWD Kasauli for information.

Executive Engineer
Kasauli Division (B&R)
HPPWD Kasauli

हिमाचल प्रदेश सरकार

स्थान श्रीमती लक्ष्मी अग्रवाल पत्नी विनोद अग्रवाल उम्र (50 वर्ष)
निवासी ग्राम बटोल P.O दलपूर जिला सोलन (98/62-86222)

स्थान किथाको में श्रीमती स्वाता/स्वतंत्रता नं. 42/52 फिन नं.
खसरा 111/21 खसरा तदादी 0-11 विस्वा मीजा रजिस्ट्रार
तहसील कसौली में खाल कागजात डीजे हैं। उपरोक्त श्रीमती
पर शक का निर्माण कार्य जारी है, वर्तमान में पांच
मार्जिल का निर्माण हो चुका है, प्रस्तावित शकशे के
अनुसार कुल 7 मार्जिल का निर्माण किया जाना है,
मेन्स में केवल एक इतिहास मार्जिल है और कुल
दृष्टः (6) मार्जिल बनाने लगाने हैं जिसमें एक मार्जिल
स्टोन निर्माण को जानगी। इस शकन का प्रयोग शक
के उद्देश्य से किया जाएगा जिसके लिए प्रथम प्रयत्न
विभागा की Provisional स्वीकृती विभागा से प्राप्त की है
इसके अतिरिक्त उपरोक्त मीजा TCF से वाहर है व
इसे ग्राम पंचायत से मनशे को अनुमति ले रखी है।
ग्राम पंचायत हांजी मातला हाप स्वीकृत तप साथ स्थान
है (दो हैं)। Collection Control Board को कन्सेट स्थापित
करने को अनुमति प्राप्त कर ली है। और हाप मिली प्रकार
का कोई शकन नही किया गया है और नही
किसी भी प्रावधानों का उल्लंघन किया गया है। यदि कोई
स्थान है जिसे अने पट व हुन कर स्वयं दस्तावेज
किया।

Lovely
2-8-21

FORM

1. Name of the Applicant / Promoter.

Smt LOVELY AYYARWAL

892
11-20

2. Name of Tourism Unit.

"SERENE WOODS"

3. Address for communication.

C/O - GARG ELECTRONICS, VILL - SUKHI JOHRI
PO - DHARAMPUR, DIST - SOLAN, HP - 173209

7/11/2020
clerk.

Pin:

1 7 3 2 0 9

Telephone No.

9 8 1 6 2 8 6 2 2 2

4. Type of Unit:

Hotel-1, Restaurant -2, Resort-3, Amusement Park-4, Ropeway-5, Others-6

HOTEL

5. Location:

Place/ Town:

VILL - RODO PAIND, P.O - DHARAMPUR

Tehsil / Taluka

KASALI

District:

SOLAN

State:

H.P

6. Type of Organization:

Proprietary-1, Partnership-2, Pvt. Company-3, Public Ltd. Company-4, Co-operative-5, Other-6.

PROPRIETARY

7. Cost of the Project (estimated)

- a. Own Share
- b. Loan

70.18 lacs
32 lacs

8. Facilities propose to be provided:

- a. Nos. of rooms: Single Double Suite Cottage.
- b. Restaurant: 18
- c. Health Club:
- d. Bar:
- e. Garden/ Terrace Garden:
- f. Conference Hall:
- g. Amusement Park:
- h. Sopping Complex:



- i. Centrally Heated Air conditioned
- j. Swimming Pool
- k. Parking
- l. Other facilities:

9. Proposed investment in Fixed assets:

- i) Land 15 ha
- ii) Building 68.64 ha
- iii) Other fixed assets. 15.54 ha

10. Proposed Employment:

- i) Managerial & others
 - ii) Supervisory and Works
- } 18 People

11. Date of commencement of operation (estimated)

01/01/2022

Dated: 05/11/2020

Lovely Aggarwal
Signature of Applicant
(Authorized Person)

Smt. LOVELY AGGARWAL
Name of Proprietor/Partner/Managing Director.

FOR OFFICE USE ONLY

Application No 892

Place. Delhi

District. Rohini

APPLICATION ACCEPTANCE OF THE PROJECT

The application is accepted for provisional registration as a tourism unit for setting up Project/providing facilities as envisaged in the application form.

Provisional Registration No. DTD-SUN-12-202/20-2485-

Date of Issue: 17-02-2021

SIGNATURE:

[Signature]
District Tourism Development Office
NAME & DESIGNATION OF REGISTERING



- i. Centrally Heated Air conditioned
- j. Swimming Pool
- k. Parking
- l. Other facilities:

9. Proposed Investment in Fixed assets:

- i) Land 15 lacs
- ii) Building 68.64 lacs
- iii) Other fixed assets. 15.54 lacs

10. Proposed Employment:

99.18 lacs

- i) Managerial & others
 - ii) Supervisory and Works
- } 18 People

11. Date of commencement of operation (estimated)

01/01/2022

Dated: 05/11/2020

Lovely Aggarwal
Signature of Applicant
(Authorized Person)

Smt. LOVELY AGGARWAL
Name of Proprietor/Partner/Managing Director.

FOR OFFICE USE ONLY

Application No 892

Place. Rolan

District. Rolan

APPLICATION ACCEPTANCE OF THE PROJECT

The application is accepted for provisional registration as a tourism unit for setting up Project/providing facilities as envisaged in the application form.

Provisional Registration No. DTD-SUN-12-202/20-2485-

Date of Issue: 17-02-2021

SIGNATURE:

Har
District Tourism Development Officer
NAME & DESIGNATION OF REGISTERING



PROPOSED COMMERCIAL HOTEL BUILDING BELONGING TO SMT. LOVELY W/O SH. VINOD KUMAR, ON KHASSRA NO.111/2/1, SITUATED AT MAUJA RADOPAND, TEHSIL KASAUJI DISTRICT SOLAN (H.P.)

AREA STATEMENT:-
TOTAL PLOT AREA = 439.92 SQMTR.

GROUND FLOOR AREA	120.60 SQMTR.
FIRST FLOOR AREA	120.60 SQMTR.
SECOND FLOOR AREA	232.86 SQMTR.
THIRD FLOOR AREA	232.86 SQMTR.
FOURTH FLOOR AREA	232.86 SQMTR.
FIFTH FLOOR AREA	232.86 SQMTR.
SIXTH FLOOR AREA	232.86 SQMTR.
SEVENTH FLOOR AREA	418.05 SQMTR.

TOTAL AREA = 1290.69 SQMTR.

BRIEF SPECIFICATIONS:-

- R.C.C. work 1:2:4 using steel reinforcement as per is. designs in foundation footings, column beams and slabs etc.
- Brick masonry in cement mortar in all wall.
- All internal walls shall be rendered with cement plaster and oil bond paint.
- All external walls shall be finished with cement paint on plaster / rough cast plaster.
- All floors shall be of cc 1:2:4 finished with neat cement, marble and floor tiles etc.
- All joinery work shall be of deodar wood / sal wood, and Aluminium.
- All wood work shall be painted with enamel paint.

INDEX:-

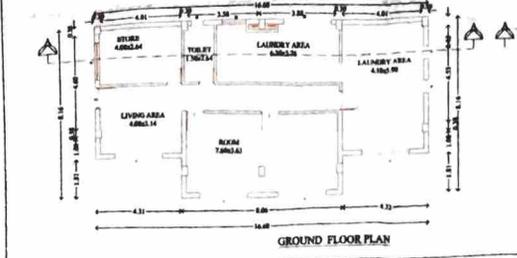
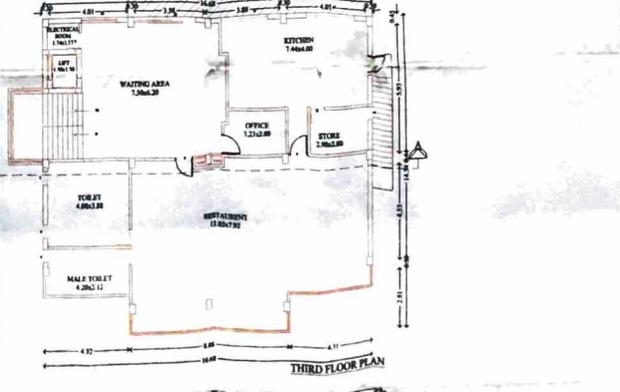
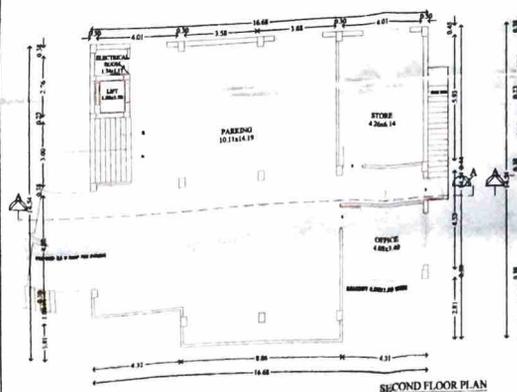
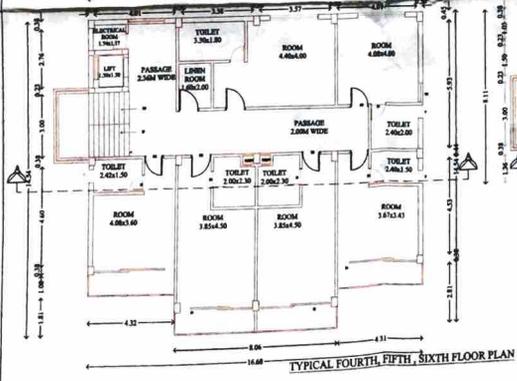
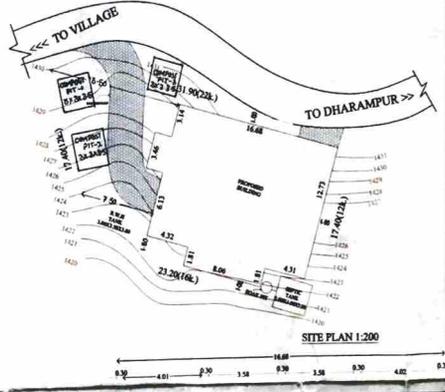
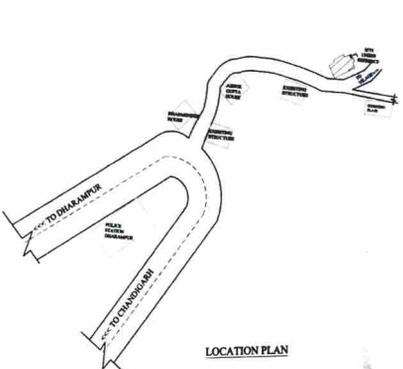
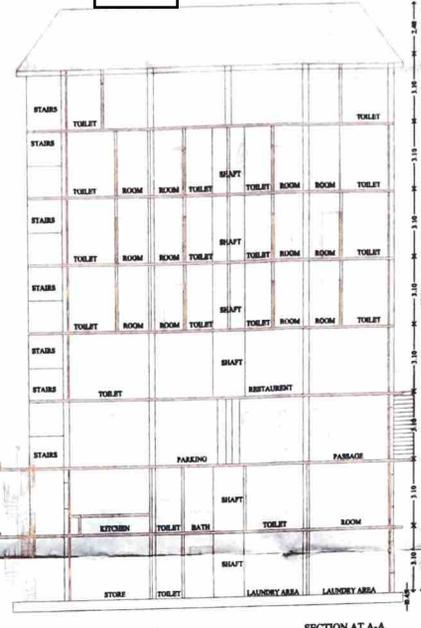
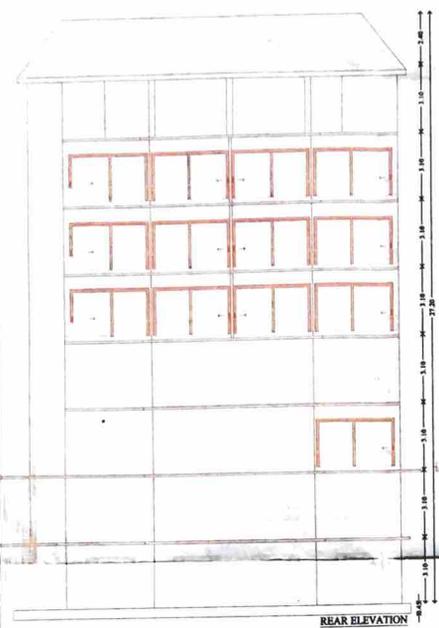
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* PROPOSED	[Red Box]
* SEWERAGE	[Blue Box]
* BOUNDARY	[Black Box]
* ROAD / PATH	[Grey Box]
* R.H.T./DRAIN LINE	[White Box]

SHEET NO.1
 BLOCK -A, SITE PLAN, LOCATION PLAN,
RAJ ARCHITECTURAL POINT
 117 - PARKING FLOOR, CITY CENTER PLAZA
 THE MALL SOLAN(H.P.) MOB - 9418456350

PROVIDED WHEN CONSTRUCTION IS COMPLETED
SOLAR PASSIVE TECHNOLOGIES

- South orientation to gain the maximum sun heat in winters.
- Air lock lobby.
- Maximum glazing in south side.
- Double glazing in south side.
- 0.23 m thick outer walls.
- Solar water heating system on roof top.
- Photovoltaic panels on roof top.

SCALE	1:100
DRAWN BY:-	MANOJ KUMAR
DATE	10/09/2020
NORTH	[North Arrow]
OWNERS SIGNATURE	[Signature]
PREPARED BY	[Signature]



प्रेषक :

कार्यालय

ग्राम पंचायत आंजी मातला

विकास खण्ड धर्मपुर,

डाक. धार की बेंड़, तह. कसौली, जिला सोलन (हि.प्र.) पिन 173 209



प्रेष्य :

क्रमांक

अनापति प्रमाण

दिनांक 01/10/2020

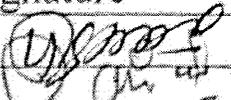
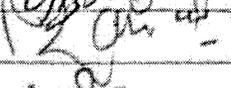
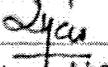
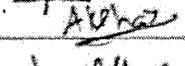
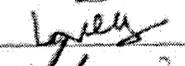
प्रमाणित किया जाता है कि श्री भवि लकली का 10 सी बिना
 शुगर रिड कबल यदि ग्राम पंचायत है तो पंच में अपनी
 मलकीयत शुर्ती खसरा नं. 111 - 2 में होटल परपल हेतु बिलडींग
 का कार्य शुरू करती है। तो ग्राम पंचायत को कोई भी
 आपत्ति नहीं है। प्रंतु होटल मालीक को वहाँ पर कस
 ग्राम पंचायतों का पूरा ध्यान रखना होगा। ताकी वहाँ परिसर
 का जो भी कार्य प्रचार से कीजेंगे संभरना वही आगे
 जायेंगे। इसी शर्त अनुसार NOC जारी करती है।



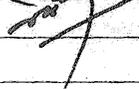
हस्ताक्षर
दिनांक

01/10/2020

Attance sheet for the spot inspection of illegal construction sites and illegal cutting of trees sites on 02.08.2021 under the chairmanship of Worthy SDO(C), Kasauli, Solan

Sr. No.	Name and Designation	Mobile No	Signature
1.	Gurdeep S Lening Igd	98172-73175	
2.	Ravi Kumar Sawhney IAS	94182-83852	
3.	Pradeep Mondy AEE	94180-15618	
4.	Leela Shyam TCP	94180-20888	
5.	Abhay Kumar Sharma (AIP Kaula)	82192-67407	
6.	Lovely Aggarwal w/o Virender Singh	98162 86222	
7.	Yogesh Kalli IAS Dy. Commr	8988232444	
8.	Muhammad Fakhir Tehsil	98184 67450	
9.	Ex. M. C. Sharma EE	94180 63945	

Attendance sheet for the spot inspection of illegal construction site and illegal cutting of trees site on 23-08-2021 under the Chairmanship of worthy SDO(C), Kasauli, Solan w.r.t. Hon'ble NGT order in OA No 145/2021

Sr.No.	Name & Designation	Mobile No.	Signature
1.	Manu Sharma Env. Mon. officer	809101107	
2.	Pradeep Mondgi AER, MPSPD	9419015618	
3.	Abhay Kumar Sharma, ATP Kasauli	82192-67407	
4.	Man Mohan Joshi	9418467450	
5.			
6.			
7.			
8.			
9.			
10.			